## IN THE HIGH COURT OF JHARKHAND AT RANCHI A.B.A. No.1947 of 2021

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Vinay Kumar Rajak .... Petitioner

Versus

The State of Jharkhand .... Opposite Party

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CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

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For the Petitioner : None For the State : None

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## Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending his arrest in connection with Chandwara P.S. Case No.01 of 2021 instituted under Sections 365, 511, 354(B), 34 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner outraged the modesty of the informant and attempted to forcibly take her away on the motorcycle. It has been averred in the instant anticipatory bail application that the allegation against the petitioner is false and general and omnibus in nature. It has been next averred that the parties have settled the matter outside the court and a joint compromise petition has been filed by the parties in the court of Sessions Judge, Koderma, the copy of certified copy of which has been kept at Annexure-2 page-13 of the brief, wherein it has been mentioned that the atmosphere being hazy at the time of occurrence and because of mistaken notion, this case has been instituted against the petitioner. It has next been averred that the petitioner is a student of Graduation having a bright future and because of confusion; he has been implicated in this case. It has further been averred that the petitioner is ready and willing to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned A.C.J.M., Koderma within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail

on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Koderma in connection with Chandwara P.S. Case No.01 of 2021 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

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